

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER AND SANITATION

RAJYA SABHA
STARRED QUESTION NO. 17
ANSWERED ON 02/02/2026

STATUS OF JJM IN THE STATE OF TELANGANA

*17. Smt. Renuka Chowdhury:

Wil the Minister of JAL SHAKTI be pleased to state:

- (a) the details of the funds allocated under Jal Jeevan Mission (JJM) for the State of Telangana, as per the Central Government's share;
- (b) the initial target of JJM for Telangana and total household tap water connections provided, district-wise;
- (c) nation-wide amount lost to the public exchequer due to such irregularities, if so, the amount involved, State-wise;
- (d) whether any penalties, recoveries, blacklisting of contractors, or disciplinary action have been initiated against various irregularities as reported by media; and
- (e) whether funds under the JJM have been withheld, reduced, or delayed for certain States including Telangana?

ANSWER

THE MINISTER OF JAL SHAKTI
(SHRI C R PATIL)

(a) to (e) A Statement of reply is laid on the Table of the House.

Statement referred to in the reply to Rajya Sabha Starred Question No. 17 answered on 02.02.2026

(a) The details of the funds allocated under Jal Jeevan Mission (JJM) for the State of Telangana are as under :

(Amount in Rs. Crore)

| Year | Central Share | | | | | Expenditure under State share |
|---------|-----------------|------------|------------|----------------|----------------------|-------------------------------|
| | Opening Balance | Allocation | Fund Drawn | Available Fund | Reported utilization | |
| 2019-20 | 4.48 | 259.14 | 105.52 | 110.00 | 88.33 | 72.89 |
| 2020-21 | 31.10 | 412.19 | 82.71 | 113.81 | 61.17 | 133.98 |
| 2021-22 | 55.15 | 1,653.09 | 0.00 | 55.15 | 17.70 | 68.88 |
| 2022-23 | 37.44 | 1,657.56 | 0.00 | 37.44 | 11.39 | 13.52 |
| 2023-24 | 26.06 | 0.00 | 0.00 | 26.06 | 0.00 | 0.00 |
| 2024-25 | 26.06 | 0.00 | 0.00 | 26.06 | 0.00 | 0.00 |
| | | | 188.23 | | 178.59 | |

₹188.23 crores were released for the National Rural Drinking Water Programme (NRDWP) schemes of Telangana during financial years 2019-20 and 2020-21. Funds in the subsequent years during the mission period was not released for want of approved annual action plan (AAP).

(b) Government of India in partnership with States/ Union Territories (UTs) is implementing Jal Jeevan Mission (JJM) to provide potable tap water supply through functional household tap connections to rural households across the country including 53.98 lakh rural households in Telangana. Government of Telangana, reported in 2021 that 100% of its rural households in all its districts have been covered with potable tap water supply.

(c) & (d) As per the data reported by 34 States/ UTs, action has been taken against 627 Departmental Officials, 969 contractors and 153 Third Party Inspection Agencies (TPIAs) in cases of financial irregularities and poor quality of works under JJM. The departmental officials involved in irregularities are undergoing administrative action, including suspension, departmental inquiries, issuance of charge sheets as per established procedures. In the case of contractors, actions taken include blacklisting or recommendation for blacklisting, termination of contracts, debarment, forfeiture of earnest money deposits and imposition of penalties, depending on the nature of violation. With regard to TPIAs, the concerned officials have been removed from empanelment, and in other cases, show-cause notices have been issued and recoveries initiated.

Furthermore, States/ UTs have been repeatedly advised to adopt a zero-tolerance approach toward any financial, procedural, or quality-related violations. All States/ UTs have been advised to ensure that every complaint is duly examined, field verification is carried out promptly, and all required disciplinary, contractual, and legal actions are taken without exception to uphold transparency and accountability of the mission.

Six States namely Tamil Nadu, Tripura, Gujarat, Assam, Maharashtra, and Rajasthan have reported significant action in imposing penalty and recovery process in cases of financial irregularities and poor quality of works under JJM. In addition, 02 states (Uttar Pradesh and Tripura) have reported to have made recovery from contractors on account of liquidated damages, while 02 states (Karnataka and Tripura) on account of forfeiture of Earnest Money Deposit (EMD) / Fixed Deposit Receipt (FDR). The state-wise details of penalties imposed, and recoveries made are annexed as **Annex – I**.

(e) During mission period 2019-2024, funds were allocated and released to all the eligible States / UTs including Telangana as per guidelines of Ministry of Finance and JJM as per their approved Annual Action Plan (AAP).

Annex – I

Annex referred in the reply to part (c) & (d) of Rajya Sabha Starred Question No. 17 answered on 02.02.2026

State-wise details of penalties imposed, and recoveries made

(Amount in Rs.)

| S. No. | State | Penalty/ Recovery Imposed | Penalty/ Recovery Made | Liquidated Damages Recovered | Forfeiture of EMD/ FDR |
|--------|---------------|---------------------------------|------------------------------|------------------------------------|---------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) |
| 1. | Tamil Nadu | 3,00,000 | 3,00,000 | - | - |
| 2. | Tripura | 1,22,96,739 | 1,22,96,739 | 7,09,903 | 2,83,065 |
| 3. | Gujarat | 1,20,65,00,000 | 6,65,00,000 | - | - |
| 4. | Assam | 5,08,089 | 5,08,089 | - | - |
| 5. | Maharashtra | 2,02,04,200 | 10,37,000 | - | - |
| 6. | Karnataka | - | - | - | 1,01,71,600 |
| 7. | Rajasthan | 5,34,47,000 | 3,77,29,000 | - | - |
| 8. | Uttar Pradesh | - | - | 340,00,00,000 | - |
| | Total | 129,32,56,028 | 11,83,70,828 | 340,07,09,903 | 1,04,54,665 |
